

(a) whether it is a fact that from September 1, 1977 exporters would be able to obtain cash assistance across the counter as per scheme evolved by the Ministry; and

(b) if so, the condition set for such facility and the nature of results likely to be achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) Yes, Sir.

(b) According to the Simplified Payment Scheme of Cash Assistance notified on 11-8-77, exporters who made exports during the year 1976-77 and have earned Replenishment licences and/or cash assistance thereon, will be eligible for the benefits under the Scheme. It will, however be open to Government to exclude exporters who have come to the adverse notice of Government in the past.

Since the Scheme is designed to ensure that the eligible exporters get the full amount of cash compensatory support as far as possible across the counter soon after each shipment, it will eliminate delays in the exporters getting such amounts from Government.

#### Report of Committee on Direct Taxes

2430. SHRI DHARAM VIR VASISHT : Will the Minister of FINANCE be pleased to state:

(a) whether Government have since received the Palkhiwala (headed by another Chairman later) Committee's suggestions on Direct Taxes; and if so, the salient features of the same; and

(b) if not, reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) : (a) and (b). As per Resolution of the Government of India, setting up the Committee of

Experts on Direct Tax Laws, the Committee is to submit its report by 31st December, 1977. The period being not yet over, the question of any delay in submission of the report by the Committee does not arise.

#### Export potential for Indian Sports Goods in Canada, Australia and New Zealand

2431. SHRI YASHWANT BOROLE: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether any assessment has been made of the great export potential for Indian sports goods in Canada, Australia and New Zealand;

(b) whether a recent survey has revealed that the marketing strategy for these goods is not properly laid down; and

(c) if so, whether some suitable authority will be entrusted to go into the details properly instead of leaving it to individual exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) to (c). The Sports Goods Export Promotion Council had conducted a survey in Australia and the Trade Development Authority in Australia and New Zealand separately. It was generally revealed that in these countries there is good potential for Indian traditional sports goods. It was, however, revealed that there are some deficiencies in marketing, mostly arising out of production constraints for quality production. One of the main recommendations contained in the TDA Report was for establishment of Sports Goods Industrial estates in Meerut and Jullundur under the control of U.P. Export Corporation and Punjab State Industrial Development Corporation respectively. These proposals have been submitted to the concerned State Corporations.